

No. J-1/1/2025 - CPU
Government of India/Bharat Sarkar
Department of Consumer Affairs

Krishi Bhawan, New Delhi-110001
The 29th March, 2025

Vacancy Circular

Subject: - Selection for the post of Member in National Consumer Disputes Redressal Commission (NCDRC) - reg.

1. **Tribunal:** - The National Consumer Disputes Redressal Commission (NCDRC) has been established under the Consumer Protection Act, 2019, to adjudicate consumer complaints. NCDRC is situated at New Delhi.
2. **Vacancy:** - Applications are being invited for anticipated vacancy of two (02) posts of Member in NCDRC.
3. **Qualification:** - The qualifications, eligibility, salary and other terms and conditions of the appointment of a candidate will be governed by the provisions of the Tribunal (Conditions of Service) Rules, 2021.

As per Rule 3(12)(b) of the Tribunal (Conditions of service) Rules, 2021, a person shall not be qualified for appointment as:-

- (a) Member, unless he, —
 - i. is, or has been, a Judge of a High Court; or
 - ii. has, for a combined period of ten years, been a District Judge and Additional District Judge; or
 - iii. is a person of ability, integrity and standing, and having special knowledge of, and professional experience of not less than twenty-five years in economics, business, commerce, law, finance, accountancy, management, industry, public affairs, administration or any other matter which is useful to the National Consumer Disputes Redressal Commission.

As per proviso under section 3(1) of the Tribunals Reforms Act, 2021, "a person who has not completed the age of 50 years as on the last date for submission of applications, shall not be eligible for appointment as a Chairperson or Member".

4. **Procedure for selection:** - The Search-Cum-Selection Committee constituted under the Tribunal Reforms Act 2021 for recommending names for appointment to the said post shall scrutinize the applications with respect to suitability of applicant for the post by giving due weightage to qualification and experience of candidates and shall

shortlist candidates for conducting personal interaction. The final selection will be done on the basis of overall evaluation of candidates done by the Committee based on the qualification, experience and personal interaction.

5. **Selection for re-appointment:** - The Members of NCDRC shall be eligible for re-appointment in the same manner as that for the original appointment, preferably, alongwith all the persons shortlisted in response to the vacancy circular or otherwise under the Tribunal Reforms Act 2021.

6. **Application Procedure:** - Applications of eligible and willing officers are requested through online mode only on URL [https://: jagograhakjago.gov.in/ncdrc](https://jagograhakjago.gov.in/ncdrc) by 23.04,2025.

In case of serving Government Officers and persons working in Central/State Government PSUs/ Autonomous Bodies, a duly signed copy of the application submitted online may be sent through proper channel to the Under Secretary (CPU), Department of Consumer Affairs, Room No. 466-A, Krishi Bhawan, New Delhi-110001 along with the following documents : -

- i. Certificate to be furnished by the employer/ head of office/ forwarding authority as in Annexure-I;
- ii. Clear photocopies of the up-to-date CR/APAR dossier of the officer containing CR/APARs of at least last five years duly attested by a Group A officer;
- iii. Cadre clearance;
- iv. Integrity certificate/clearance from vigilance and disciplinary angle as in Annexure-II;
- v. Statement giving details of major or minor penalties, if any, imposed on the officer during the last ten years,

In case of retired officers, "No Inquiry Certificate" from the last employer has to be submitted.

7. No TA/DA will be admissible to the candidates to be called for Interview / interaction. The candidates would be required to make their own arrangements.

8. Advertisement can be downloaded from the website of the Department of Consumer Affairs i.e. consumeraffairs.nic.in.

9. Any application received after due date or without necessary Annexures as mentioned above will be summarily rejected.

10. The Department of Consumer Affairs reserves the right to cancel the advertisement at any time without assigning any reason.

11. On the event of selection of serving officials, they would have to resign / opt for voluntary retirement from the post being held at that time before taking up the assignment of the post of Member, NCDRC.

12. The last date of receipt of the applications will be the crucial date for ascertaining the eligibility of the applicants.

13. Wide publicity may be given in all organizations and their field formations to facilitate early and optimum number of applications.



(T Chaudhuri)

Under Secretary to the Government of India

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To

1. Secretary General, Supreme Court of India, New Delhi with a request to upload the vacancy circular on the official website.
2. Registrar/ Registrar General of All High Courts with a request to upload the vacancy circular on their official website and to bring vacancy circular to the notice of all
 - I. Hon'ble Judges of the High Court who have retired or are due for retirement in next 8-9 months
 - II. District Judges and Additional District Judges having requisite experience
3. Registrar, National Consumer Disputes Redressal Commission, New Delhi with a request to upload the vacancy circular on the official website of NCDRC.
4. Registrar, State Consumer Disputes Redressal Commissions with a request to upload the vacancy circular on their official websites.
5. The Secretaries of all the Ministries/Departments of the Government of India with the request to with a request to upload the vacancy circular on their official websites.
6. The Chief Secretaries of all the States / U.Ts with the request to upload the vacancy circular on their official websites.
7. The Principal Secretaries of all the States / U.Ts with the request to upload the vacancy circular on their official websites.

Copy to: NIC with request to upload the vacancy circular on DoCA's website

**CERTIFICATE TO BE FURNISHED BY THE EMPLOYER/HEAD OF OFFICE/
FORWARDING AUTHORITY**

1. Certified that the particular furnished by Shri/Smt./Kum..... are correct and he/she possesses educational qualifications and experience mentioned in the application form.
2. It is also certified that there is no vigilance/ disciplinary case either pending or being contemplated against him/her and vigilance clearance issued by CVO is enclosed in Annexure (II).
3. His/her integrity is certified.
4. No major or minor penalty was imposed on Shri/Smt/Kum..... during the last 10 years period.
5. The up-to-date attested Photostats copies of ACR/APAR of last five years (each Photostat copy of ACR/APAR should be attested) in respect of Shri/Smt/Kum are enclosed herewith.

Seal & Signature of the cadre controlling
Authority / Registrar of High Court/
Supreme Court

Annexure-II

**PARTICULARS OF THE OFFICERS FOR WHOM VIGILANCE CLEARANCE IS
BEING SOUGHT**

(To be furnished and signed by the CVO or HOD)

1. Name of the Officer (in full)
2. Father's name
3. Date of Birth
4. Date of Retirement
5. Date of entry into service
6. Service to which the officer belongs : including batch /year/ cadre etc., wherever applicable
7. Positions held (During ten preceding years):

S. No.	Organization (name in full)	Designation & Place of Posting	Administrative/ Nodal Ministry/ Department concerned (in case of officers of PSUs etc.)	From	To

8. Whether the officer has been placed on the agreed list or list of Officer of Doubtful Integrity (if yes, details to be given)

9. Whether any allegation of misconduct Involving vigilance angle was examined against the officer during the last 10 Years and if so with what result (*)

10. Whether any punishment was awards to: the officer during the last 10 years and if so, the date of imposition and details of penalty (*)

11. Is any disciplinary/ criminal proceedings: or charge sheet pending against the officer as on date (if so, details to be furnished, including reference number, if any of the Commission)

12. Is any action contemplated against the: Officer as on date (if so, details to be furnished (*)

(*) If vigilance clearance had been obtained from the Commission in the past, the information may be provided for the period thereafter.

Date:

(NAME AND SIGNATURE)